NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 3(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> Smt. Ina Malhotra Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2016

NAME OF THE COMPANY:

M/s Shiva S.S.Strips Pvt. Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the

Companies Act 2013

SIGNATURE REPRESENTATION Mr. Vikender Granda, Adur. 2. M. S. K. Gilli, Adv. 3. Mr. Parun Mehto, Adv. 4. Mr. Arun Bagai; Adv 1. Mr. Saurabh kalia Pespordents AMishea 2. Ms. Aishwaaga Mishea

Order

Learned counsel for the respondents has brought to the notice of the Bench the order dated 15-01-2015 and has argued that the Company Petition has in fact been rendered infructuous for the reason that in terms of the order dated 15-1-2015, a resolution by unanimity of the Board was passed and nothing remains to be adjudicated

- 2. However, Mr. Virender Ganda, learned Senior Counsel, has argued that all the items of the resolutions have not been adhered to and additional documents have been filed concerning violations in respect of the resolutions. According to Mr. Ganda, the matter needs to be argued.
- 3. In view of the above, we grant a week's time to the respondents to file any response to the documents filed by the petitioners.

List for arguments on 26.10.2016.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Ina Malhotra (INA MALHOTRA) MEMBER (J)

5th October, 2016 (P.K. Sud)